

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.102
C.P. (IB)/109(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

ELATE INVESTMENT AND HOLDINGS PRIVATE LIMITED

.....Applicant

Vs

TAKSHASHILA PROJECTS PRIVATE LIMITED

.....Respondent

Order delivered on 16/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Advocate a/w.
: Ms. Hirva Dave, Advocate
For the Respondent : Mr. Kiran Shah, PCA

ORDER

It is seen from the record that on 01.04.2024 extended opportunity of 07 days was given for filing reply to the respondent.

However, no such reply was filed within extended period of 07 days, only yesterday a reply was filed on 15.04.2024 vide inward diary No. 3181, which cannot be taken on record as there is no application filed for seeking condonation of delay.

Re-list for making submissions in the matter on 30.04.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)